CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5

SERVICE TAX APPEAL NO. 85003 OF 2022

(Arising out of Order-in-Appeal No. NA/GST & CX/A-III/MUM/100/2020-21 dated 17.11.2020 passed by the Commissioner (Appeals-III), GST & CX, Mumbai.)

SAICHARAN PROPERTIES LIMITED
101 KALPATARU SYNERGY
OPP GRAND HYATT, **Appellant**
SANTA CRUZ (EAST),
MUMBAI-400055.

Vs.

COMMISSSIONER OF CENTRAL EXCISE &
SERVICE TAX-MUMBAI WEST
MAHAVIR JAIN VIDYALAYA, **Respondent**
C.D. BURFIVALA LANE,
JUHU LANE, ANDHERI (WEST),
MUMBAI-400058.

Appearance:
None for the Appellant.
Shri Dhananjay Dahiwale, Dy. Commissioner, Authorised Representative for the Respondent.

CORAM:
HON'BLE Dr. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85010/2026

Date of Hearing : 12.01.2026
Date of Decision: 12.01.2026

None for the appellant as has been the case on last several occasions.

2. Notice was directed to be sent to the appellant vide order dated 18.09.2025 but no one represented the appellant on the next date of its hearing or today.

3. It seems that appellant is no more interested to pursue its appeal further. Consequently, the appeal is dismissed for default and non prosecution under Rule-20of the CESTAT Procedure Rules, 1982.

(Dr. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)

Arti